

ANNEXURE - I

List of Papers in Original Application No.

OA-361/93

Sl.No. Of Papers.	Date of Papers or Date Of Filing.	Description Of Papers.
		<u>Part - I</u>
	28-7-93.	Original Judgement
		O.A. & Material Papers.
		Counter.
		Reply Counter.
PART - I	PART -- II,	PART --- III Destroyed.
2		14/7/99.

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Date	Office Note	Orders
21-7-93	Counter f-ld by Mr. V. Shimama, Addl. C/S on 21/7/93	Post on 22-7-93, for Counter in the meanwhile.  HPTT m(A) <span style="float: right;">HVNRJ VC</span> on order. / on Register.
22-7-93		For orders tomorrow i.e. on 23-7-93.  <span style="float: right;">X</span>
<u>23/7/93</u>		HPTT m(A) <span style="float: right;">HVNRJ VC</span> <u>20361/03</u> Post on 26/7/93  <span style="float: right;">X</span> <del>23/7/93</del> on order.
28-7-93	C.C. by 5-8-93	O.A.-Ordered with order on separate sheet. No cost  <span style="float: right;">X</span> HPTT m(A) <span style="float: right;">HVNRJ VC</span>

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**HYDERABAD BENCH**

O.A. NO./T.A. NO.

361/1993

B. Subbagh..... Applicant (S)

Post Master General, A.P. Circle, Hud & Roth..... Respondent (S)

Date	Office Note	Orders
21/4/93		<p>print the name of          Shri V. Balramma for          the respondents.          issue notice before          admission.          post on 10-6-93.</p> <p style="text-align: right;">✓</p> <p style="text-align: right;">HVN.R.J          VC</p>
10-6-93		<p>Post on 17-6-93, for          counter in the meanwhile.</p> <p style="text-align: right;">HPTT          T(A)</p> <p style="text-align: right;">HVN.R.J          VC</p> <p>By order,</p> <p style="text-align: right;">On          Registration.</p>
<u>Not 17/6/93</u>		<p>Post on 8/7/93, for counter          in the meanwhile on last chance,          subject to part heard.</p> <p style="text-align: right;">HPTT          T(A)</p> <p style="text-align: right;">HVN.R.J          VC</p>

POST  
 21/4

HPTT  
 T(A) on order HVN.R.J  
 10/6/93 VC  
 HPTT  
 T(A) ---2

.. 2 ..

Enquiry Officer was in May, 1993. In the counter filed by the Respondents on 7-7-93 it was alleged that as the Enquiry Officer <sup>could</sup> ~~cannot~~ hold ~~one~~ continuous sittings due to administrative exigencies. Para-4 of D.G.Posts letter No.294/90-(E)1 Trg., dt.26-7-90 states that cases of put off duty for 45 days ~~are~~ should be brought to the personnel notice of Chief P.M.C./P.M.G/Regional PMG who should issue proper directions in this regard. It may be noted that when earlier instructions prescribes 120 days for bringing to the personnel notice of the higher authority it was reduced to 45 days.. It thus indicates that the enquiries in cases where Extra Departmental <sup>employed</sup> ~~people~~ are placed on put off duty, have to be disposed expeditiously. But it is evident that inspite of <sup>felt</sup> urgency to be ~~fleated~~ as per the directions, even the charge memo was issued about more than five months after the applicant was placed on put off duty, and there was only one sitting within about six months from the ~~date~~ date on which the enquiry officer was appointed. So we feel that it is proper to direct the Enquiry Officer to dispose of the enquiry ~~as~~ expeditiously. It is stated that the applicant had never requested for adjournment and he is not going to request for adjournment. The 2nd Respondent ~~has~~ to bring to the notice of 1st Respondent in the named cover about the monthly progress

(20)

.. 3 ..

in regard to the enquiry against the applicant the ~~the~~  
~~first report in regard to the same~~ <sup>has</sup> ~~have~~ to be sent by  
6-9-93, if the enquiry cannot be completed by then.

It is needless to say that in such a case 1st Respondent <sup>has</sup> ~~have~~ to issue the necessary instructions for expediting <sup>ous</sup> disposal of the enquiry, and he should consider about the revocation of order of put off duty if the enquiry cannot be completed expeditiously. If there is going to be inordinate delay <sup>in completion of enquiry</sup> the applicant is free to move this Tribunal by way of M.A. under Rule 26 of the Procedure Rules.

3. The O.A. is ordered accordingly. No costs.

P.J. 28

(P.I. THIRUVENGADAM)  
Member (A)

Neeladri  
(V. NEELADRI RAO)  
Vice-Chairman

Dated: 28th July, 1993.  
Dictated in Open Court.

Dy. Registrar (Judi.)

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Copy to:-

1. The Post Master General, Andhra Circle, Department of Posts, Govt. of India, Hyderabad.
2. The Supdt., of Post Offices, Mahabubnagar Division, Dept. of Posts, Mahabubnagar.
3. The Sub-Divisional Inspector (P), Mahabubnagar West Sub-Division, Mahabubnagar.
4. One copy to Sri. V. Venkateswara Rao, advocate, CAT, Hyd.
5. One copy to Sri. V. Bhimanna, Addl. CGSC, CAT, Hyd.
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P3/2000/2017/2

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 28/7/ -1993

ORDER/JUDGMENT:

M.A/R.A/C.A.N...

O.A. NO.

in  
361/93.

T.A. No.

(W.P. ....)

Admitted and Interim directions  
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

pvm

